

public lands in Delhi and New Delhi has been recently launched; and

(b) if so, the broad features of the programme?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). On the 22nd January 1964, a meeting was held by the Minister for Works, Housing and Rehabilitation with the Mayor and some Members of Delhi Municipal Corporation. At this meeting, representatives of the Delhi Administration, the Delhi Development Authority and Bharat Sevak Samaj were present. It was decided that "the Corporation will provide about 2000 camping plots per month beginning from February 1964, so that the problem is liquidated within the next 18 months or so. They will provide basic amenities in these colonies, consisting of approach roads, street lights, water supply and community latrines and baths. They will also provide primary schools in tents and mobile medical facilities, if these services are not available in the neighbourhood".

Dearness Allowance

228. { Shri Hari Vishnu Kamath:
Shri Vishram Prasad:
Shri Bhagwat Jha Azad:
Shrimati Savitri Nigam:
Shri Yashpal Singh:
Shri P. C. Borooah:
Shri Indrajit Gupta:
Shri S. M. Banerjee:
Shri Nath Pai:
Shri Shiv Charan Gupta:
Shri Subodh Hansda:
Shri Mohan Swarup:
Shrimati Renu Chakravarty:
Shri Ram Harkh Yadav:
Shri Onkar Lal Berwa:
Shri E. Madhusudan Rao:
Shri Daljit Singh:
Shri Bibhuti Mishra:
Shrimati Maimoona Sultan:

Will the Minister of Finance be pleased to state:

(a) whether an upward revision of Dearness Allowance to Central Government employees is contemplated;

(b) if so, its quantum; and

(c) whether it will be admissible with retrospective effect?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) to (c). Sir, I lay on the Table a copy of the order and a Press Note issued on this subject on the 6th February, 1964. [Placed in Library. See No. LT-2353/64].

Relaxation in Foreign Exchange Facilities

399. Shri Sham Lal Saraf: Will the Minister of Finance be pleased to state:

(a) whether any relaxation has been made in the matter of allowing Indian nationals, engaged in business or service abroad, to carry reasonable amount of foreign exchange with them while going back for work abroad; and

(b) if so, the details thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No, Sir. However, the extant regulations already provide that any person not ordinarily resident in India may take out of the country foreign currency not exceeding the amount of foreign currency brought in and declared by him on arrival.

(b) Question does not arise.

Irrigation Schemes in Bihar

400. Shri Himatsingka: Will the Minister of Irrigation and Power be pleased to state:

(a) the amount given by the Centre to the State of Bihar for Irrigation Schemes during the First, Second and Third Five Year Plans; and